

No. 133

**Certificate of amended value of the estate, to be forwarded to the
Superintendent of Stamps.**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. OF 19 .

(Title as in the Petition)

I, Prothonotary and Senior Master
of the High Court of Judicature at Bombay, do hereby certify that the property and
credits of the abovenamed deceased originally valued at Rupees
..... by the executor/administrator of the said deceased have
now been valued at Rupees and that full security has been
given for the increased amount.

Dated this day of 19 .

Prothonotary and Senior Master